

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4095
TO BE ANSWERED ON MARCH 20, 2018

PROPERTY TRANSACTIONS

No. 4095 SHRI D.K. SURESH:

WILL THE MINISTER OF HOUSING AND URBAN AFFAIRS
BE PLEASED TO STATE:

- a) Whether it is true that the Government proposes to make Aadhaar linkage with property transactions mandatory and if so, the details thereof; and
- b) Whether the Government has taken steps to study the positive and negative impacts of such a move in the long run and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) & b) No, Madam, at present there is no proposal to make Aadhaar linkage mandatory in property transactions. However, to prevent and identify benami or fraudulent transactions, the State Governments and Union Territories have been advised by the Department of Land Resources, Ministry of Rural Development to explore possibilities to use consent-based Aadhaar authentication for registration under the provisions of Registration Act, 1908.

